

the reasons therefor.

**SHRI A. K. SEN :** It is the responsibility of the court to identify the culprits. If an election petition is filed in the event of a candidate's winning or losing the election, verdict thereon will come. It is not within the purview of the Election Commission to decide who is guilty and who is innocent. The Commission takes cognisance of complaints of coercive voting. When such complaints were considered, it was found that 146 Polling stations in Bihar and 25 in Uttar Pradesh came within their scope. That was why re-polling was ordered. Of course, in the complaints all are involved. You know, such complaints were received from the constituencies of big leaders in Uttar Pradesh. After giving consideration to these complaints, re-poll was ordered. I think, it is not appropriate to make an issue of this in the House at this moment.

*(Interruptions)*

*[English]*

**MR. DEPUTY-SPEAKER :** Please sit down. This is a separate question. You can put the question separately. No second Supplementary for you.

**SHRI BASUDEB ACHARIA :** This House is aware of the role of money power and muscle power in the elections. In view of this, I would like to know from the Government whether the Government proposes to have an electoral reform in the near future to minimise the role of money power and muscle power and to minimise the election expenses.

**THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE SHRI H. R. BHARADWAJ :** We will be dealing with this supplementary question about money power in the next Question which is coming.

**MR. DEPUTY-SPEAKER :** Shri Shivendra Bahadur Singh.

*(Interruptions)*

**MR. DEPUTY-SPEAKER :** I have already gone to the next Question.

H P.C.L. Unit At Vizag

\*184. **SHRI SHIVENDRA BAHADUR**

**SINGH :** Will the Minister of PETROLEUM be pleased to state :

(a) whether the Vizag unit of Hindustan Petroleum Corporation Limited, has come on stream; and

(b) if so, the details thereof ?

**THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) :** (a) and (b). The Vizag Refinery Expansion Project for increasing the Capacity of the existing refinery from 1.5 MTPA to 4.5 MTPA, envisages setting up of a crude distillation unit and a Fluid Catalytic Cracking Unit (FCCU). The Crude distillation unit has been commissioned in January, 1985. The FCC unit is expected to be commissioned by June, 1985.

**SHRI SHIVENDRA BAHADUR SINGH :** Sir, I would like to know from the hon. Minister that after F.C.C. Unit has been commissioned by June, 1985, hopefully how many new LPG connections will be available and what are the bye-products available in the market ?

**SHRI NAWAL KISHORE SHARMA :** After the commissioning of the F.C.C. Unit by June, 1985, the LPG availability would go from 43,000 MTs. to 1,80,000 MTs. That way, the availability of LPG would increase.

So far as the by-products are concerned, in the down-stream unit, propylene production would be there and that can be used. Otherwise also, the Naptha production would increase which can be used for setting up of fertiliser plants. Propylene will also be used for production of high alcohols which can be used for other things. This is what is likely to happen when this unit goes into production.

**SHRI SHIVENDRA BAHADUR SINGH :** How much foreign exchange will the country be saving, if the project has been in full swing ?

**SHRI NAWAL KISHORE SHARMA :** I think, the net saving in foreign exchange would be nearly Rs. 100 crores.

**Oil Prospecting in Thar Desert**

\* 185. **SHRIMATI KISHORI SINHA :** Will the Minister of PETROLEUM be pleased to state :